ensure steady supply of equipment required by the Bokaro project; and

(c) if not, what are the reasons therefor?

THE MTNISTER OF STATE IN THE MINISTRY Or STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT): (a) to (c) The Bokaro Steel Limited have ordered 10,485 tonnes of conveyor equipment, technological structures, pumps and other miscellaneous equipments direct on Mining and Allied Machinery Corporation Ltd. The delivery schedule in respect of above has been a matter of detailed negotiations between the BSL and MAMC and it has only been finalised now. In December 1968 a contract has been concluded between the above two Companies. MAMC ia taking all steps to ensure that deliveries are not delayed beyond the dates now finalised with BSL. Hindustan Steelworks Construction Ltd. is not arranging the above supply for Bokaro from MAMC.

333. [Transferred to the 28tk February, 1969.]

TRACTOR FACTORY IN PUBLIC SECTOR

334. SHRI BABUBHAI M. CHINAI: WiH the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to refer to the reply to the Starred Question No. 13 given in the Rajya Sabha on 18th November, 1968 and state:

- (a) whether any decision has been taken with regard to the setting up of a tractor factory in the public sector; and
 - (b) if so, what are the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) A decision will be taken after the re-

ceipt and examination of the detailed report of the National Industrial Development Corporation some time in April 1969.

APPLICATION FOR INDUSTRIAL LICENCES LETTERS OF INTENT AND EXPANSION

335. SHRI LOKANATH MISRA : SHRI M. K. MOHTA : SHRI K. C. PANDA: SHRI S. S. MARISWAMY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state.

- (a) the total number of applications received during each quarter of the last four years for the grant of (i) industrial licences, (ii) letters of intent and (iii) expansion from public and private sector industries separately;
- (b) the total time taken in taking final decision on these applications; and
- (c) whether there is any time limit for disposal of these applications and if so, the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) to (c) A statement is attached.

STATEMENT

(a) During the last 4 years (1965 to 1968), in all 5289 applications for grant of licences under the Industries (Development and Regulation) Act, 1951 were received. Separate statistics for Private and Public Sector are not maintained. The break-up of the applications received during each quarter of the last 4 years is given below:—

Year				Jan March	April- June	July- Sept.	Oct Dec.	Total
1965	-			542	785	565	382	2,274
1966		-		332	346	307	276	1.261
1967	76	15	(37)	258	218	192	181	849
1968	#5 #5			258 181	231	231	262	1,261 849 905
								5,289

995

Applications under the Act are made for grant of licences for the establishment of a New Undertaking or for Substantial Expansion of or for manufacture of a New Article in an existing industrial undertaking. "Carrying on business" of an existing undertaking or for change of location on an industrial undertaking. There are no separate applications as such for the grant of "letters of intent", but in order to enable the applicant to know, as early as possible, whether Government would be prepared to consider favourably the proposal put forward by him, a system of issuing "letters of intent" giving a commitment on the part of the Government to issue an industrial licence subject to the conditions specified in the 'letter of intent' being fulfilled, has been introduced.

- (b) During the last 4 years final decision has been taken on 4329 applications. The time taken in making a final decision varies from case to case depending on jhe size and nature of each scheme and whether complete information is furnished in the application for a proper examination of the scheme. In a sample-case study of a few representatives cases that was made some time ago, it was, however, found that the average time taken in the disposal of applications was 131.5 days.
- (c) In accordance with the Registration and Licensing of Industrial Undertakings Rules, 1952, the Government is required to communicate its decision on an application within a period of three months from the date of receipt of the application or the date on which additional information is furnished by the applicant, whichever is later.

LICENCES FOR EXPANSION OF INDUSTRIES

336. SHRI LOKANATH MISRA:
SHRI M. K; MOHTA: SHRI K.
C. PANDA: SHRI S. S.
MARISWAMY:

WUI the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to

(a) the details of the licences issued for the expansion of capacity of existing indus-

tries in the private sector during the last four years:

to Questions

- (b) whether these licences were withdrawn for non-implementation of expansion programme during the maximum period under the rules; and
- (c) the details of such licences issued during the last four years for expansion in Public Sector and such licences withdrawn from Public Sector?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) to (c) Details of all licences issued under the Industries (Development and Regulation) Act, 1951. including those for substantial expansion of capacity in the Private and Public Sector Undertakings, are published in the Weekly Bulletin of Industrial Licences, Import Licences and Export Licences; Weekly Indian Trade Journal and Monthly Journal of Industry and Trade. Copies of these publications are supplied to the Library of the Parliament.

The Industries (Development and Regulation) Act, 1951, does not provide for wiuidrawal of licences. If a licensee fails to establish or to take effective steps for the establishment of the Industrial Undertaking within the periods specified in the licence, or such period for which validity of a licence may be extended, the Government may revoke the licence, after giving an opportunity to a licensee to state bis case. Details of the licences revoked are also published in the Journals mentioned above.

COMPLAINTS AGAINST INDIAN EXPORTERS AND S.T.C.

- 337. DR. BHAI MAHAVIR: Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state:
- (a) whether it is a fact diat there are continuing complaints from importing countries about Indian exporters not sticking to quality and defaulting on delivery schedules;
- (b) whether there are such complaints even regarding supplies channelised through the State Trading Corporation; and